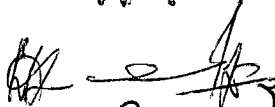


Provident Fund Commissioner
Bombay present for the Respondents.

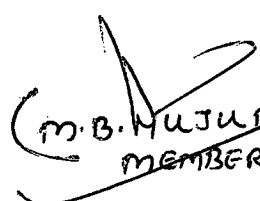
By consent, adjourned to
8-9-87 for Admission.

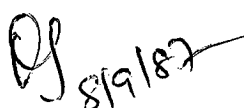

(B.C. Gadgil)
V.C.


(L.H.A. Rego)
Member (A)

8.9.1987

Shri Hemanta Patil, Vice President,
of the applicant's Staff Union,
present, Shri J.D. Desai (for
Mr. M.I. Sethna) for the
Respondents. By consent
the matter is adjourned
and fixed for admission
on 5.10.1987

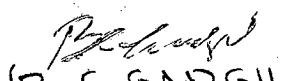

(M.B. MUJUMDAR)
MEMBER (J)


(P. SRINIVASAN)
MEMBER (A)

5.10.1987

Mr. Hemanta Patil on behalf of
the Union Present. Mr. J.D. Desai
(for Mr. M.I. Sethna) for the
Respondents. The application
is admitted. Mr. Desai takes
notice for Respondents. Respondents
to file reply on or before 6.11.1987
and serve a copy thereof on the
applicants. The matter to come
up before the Registrar on 6.11.87
for reply and for directions.


(P. SRINIVASAN)
Member (A)


(B.C. GADGIL)
V.C.

Date: 6/11/87.

Mr. J.M. Chodankar, Advocate appears for the applicant. Mr. M.I. Sethna, Counsel appears for the respondents. Mr. Sethna says that the reply is yet to be prepared and he would require some more time to file the reply. He, therefore, requests to grant 8 weeks time to file the reply. Mr. Chodankar, Advocate has no objection.

Adjourned to 11th Jan. 1988 for further directions.

No notice of this date to any party.

~~6/11/87~~

Dated 11-12-87

Read the Communication from the Principal Bench dated 27-11-87 and its accompaniments. This application stands transferred to the Principal Bench. Records and proceedings be

Order copy dt 11/12/87
served on R.O. 2 on nil.

Q
Sollim.

Order copy dt 11/12/87
served on Applicant on
nil & R.O. 1 on 19/12/87.

Q
12/1/88

W
copy
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